NATIONAL COMPANY LAW TRIBUNAL, CHANDIGARH BENCH, CHANDIGARH.

CP No.15/05/2016 RT CP No.161/Chd/Hry/2017

In the matter of:

Mr.Rajendra Kumar & sons (HUF).Petitioner.

Versus.

M/s Yamuna Power and Infrastructure Ltd.Respondent.

Present: Mr.Deepak Jain, Mr.Tanpreet Gulati and Ms.Twisha Issar,

Advocates for petitioner.

Mr. Pradeep Nauharia, Advocate for respondent.

Affidavit of the authorised representative of the respondent company has been filed in compliance with the directions issued vide order dated 08.12.2017. The same be taken on record.

With regard to the controversy of the company going to the Dissemination Board, the learned counsel for the respondent company submits that the company would act upon the request of the petitioner company for transfer of shares on the basis of valid documents. The learned counsel further submits that the company has accepted the transfer of the shares even after the company going into Dissemination Board.

With regard to the folio number of Fatima Multanwala, it is stated by learned counsel for the respondent that the folio number is F-06 which still stands registered in the name of Fatima Multanwala in the record of the company. It has further been stated that the company has the reasons to believe that the signatures on the transfer deed in respect of Fatima Multanwala are not genuine. It is directed that the authorised

representative of the company shall cause to produce the original record of

the specimen signatures of Fatima Multawala and also the original file of

folio No.F-06 before the Tribunal on the next date.

The learned counsel for the petitioner submits that the

petitioner has been able to receive the original certificates, which were

taken in possession by the Income Tax Department. Having heard learned

counsel for the parties, it is directed that in the meanwhile, the respondent

company shall pass appropriate orders with regard to the transfer of the

shares on lodging of the original shares i.e. 5520 shares and 140 shares in

the name of Kusum Gupta within one month from the date of lodging of the

shares with the company.

In respect of 140 shares of Vijay Kumar, learned counsel

for the petitioner submits that the original shares were delivered to the

company, but that fact is denied. The respondent company shall prepare

the draft of the indemnity bond to be furnished in this regard by the

petitioner with regard to the issuance of duplicate certificates and thereafter

to transfer of the said shares on lodging those duplicate shares with the

company.

List the matter now on 27.02.2018.

Sd/-(Justice R.P.Nagrath)

Member (Judicial)

January 11, 2018.

Ashwani

CP No.15/05/2016